RRD/RD-III//TG/2298/7760/2024

November 20, 2025

Order for Remittance of attached amount

Attachment Proceeding Nos. 14930 and 14931 of 2025 Recovery Certificate No. 7760 of 2024

To, The Principal Officer / Chairman & Managing Director / CEO All Banks and Mutual Funds in India

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 7760 of 2024 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of M/s Loftier Investment Advisor and Research Pvt. Ltd (PAN: AADCL2283J), Amit Tripathi (PAN: AXPPT8469C), Bhuvaneshwar Tiwari (PAN: AGZPT7217K), Pramil Nigam (PAN: AJTPN4576E) ("Defaulters") against the total dues of Rs. 78,02,605/- (Rupees Seventy-Eight Lakhs Two Thousand Six Hundred Five only) with further interest, all costs, charges and expenses, etc.
- 2. Whereas, Notice of Demand dated 10.04.2024 has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated 14.10.2025 has been issued to you.
- 3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of Rs. 90,69,531.85/- (Rupees Ninety Lakhs Sixty-Nine Thousand Five Hundred Thirty-One and Paise Eighty-Five only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned <u>in para 3</u> above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned <u>in para 3</u> above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRNCIS7760 of Bank of India, IFSC Code: BKID00VAN04 immediately and intimate the remittance details by email to <u>tanmayag@sebi.gov.in</u> / jayeetar@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number:	
Name of Payee :	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

Contd...2





- 5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Incometax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 20th day of November, 2025.

SEAL



Jayula Ray.
RECOVERY OFFICER

Copy to:

M/s Loftier Investment Advisor and Research	Amit Tripathi (PAN: AXPPT8469C)
Pvt. Ltd (PAN: AADCL2283J)	Address 1: S/O. Umesh Chandra Tripathi, 56,
Address 1: 2nd Floor, Flat No. 10-B, Aman Complex,	Radha kunj, Khajuri Kalan Road, Awadhpuri,
Raisen Road, Bhopal, Madhya Pradesh - 462020.	Bhopal, MP-462010
Address 2: 13, Vastu Vihar Colony, Khajuri Kalan,	Address 2: S/O. Umesh Chandra Tripathi, Befani
Bhopal, Madhya Pradesh - 462022.	Bastar, Khania, Allahabad, UP - 212307
Bhuvaneshwar Tiwari (PAN: AGZPT7217K)	Pramil Nigam (PAN: AJTPN4576E)
Address 1: S/o. Giraja Shankar Tiwari, D-362, New	Address: 296-KH, Molana Azad, Ward No. 30,
Minal Residency, JK Road, Bhopal, MP - 462023	Rewa, MP - 486001
Address 2: 42, Bhawani Nagar, Bhopal, MP - 462022	
Address 3: 122-Regal Treasure, Ayodhya Bypass	
Road, Bhopal, MP - 462022	
Address 4: Room No. 05, Purani Nawabad Colony,	
Police Line, Jhansi - 284003	